

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3231
ANSWERED ON THURSDAY, THE 13TH DECEMBER, 2012
[AGRAHAYANA 22, 1934 (SAKA)]**

CARTELISATION BY CEMENT COMPANIES

QUESTION

3231. SHRI P. L. PUNIA:

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री
be pleased to state:**

- (a) whether the Union Government proposes to bring any legislation to check the recurrence of cartelisation by companies in future;**
- (b) if so, the details thereof; and**
- (c) if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS**

(SHRI SACHIN PILOT)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

(a) to (c) The Competition Commission of India has been set up under the provisions of the Competition Act, 2002 and is fully functional to eliminate practices having adverse effect on competition, including cartelization by companies.
